

Qualification for the appointment of chairman, ftii

1745. DR. BHALCHANDRAMUNGEKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) what are the qualifications of the person who is appointed as the Chairman of the FTII, Pune.
- (b) whether these qualification are adequate in view of the requirements of the strategic post;
- (c) if so, what are the reasons of the prolonged protest by the FTII students; and
- (d) what is the decision of the Ministry in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The appointment in Film and Television Institute of India (FTII), Pune is governed as per the set of provisions of Film and Television Institute of India (FTII) Rules. As per section 3 (1) of FTII Rules, President of the Institute is nominated by the Central Government. No specific qualification has been prescribed for the post of President, FTII.

(c) and (d) The protest of the students relates to the composition of the reconstituted FTII Society and in particular to the people who had some past affiliation with the Bharatiya Janata Party, including an alumnus of the institution. To address their concerns, talks were held on 03.07.2015 with representatives of the students and alumni of FTII, wherein they were told that the appointment was made in accordance with the prescribed Rules and were asked to resume their academic activities. Frequent informal discussions have also been held with the alumni and students including by the Director of the Institution.

Irregular conversion of "A" category films by censor board

1746. SHRI A.W. RABI BERNARD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that the Central Board of Film Certification converted 172 A-category certified films into UA and 166 films of UA-category into U during 2012-15 without taking any law or provisions into account, if so, the details thereof; and
- (b) whether the CAG has pulled up the Central Board for flouting several norms that led to irregular conversion of 'A' category films into UA and U besides alleged

fabrication of documents and favoritism while issuing certificates, if so, the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) No, Sir. Central Board of Films Certification (CBFC) certifies films for public exhibition in accordance with the Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983, amendments made from time to time and guidelines issued thereunder including according 'V/UA' and 'V/U' certificates to some films submitted in video format after due process as prescribed.

(b) There are certain observations in the report of the C&AG in connection with the audit conducted for the period 01/10/2013 to 31/03/2015 relating to recertification of films from 'A' to 'UA'/'U', inconsistencies in the time taken by CBFC for certification of films and also alleged fabrication of documents.

Watch over electronic media programmes and advertisements

†1747. DR. VIJAYLAXMI SADHO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has any monitoring mechanism to keep watch over electronic media (TV channels) programmes and advertisements and to regulate them, if so, the details thereof; and

(b) the names of the TV Channels, which have violated the norms set by such regulatory bodies and the action taken or to be taken by Government against them and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) In so far as private satellite TV channels are concerned, there is no provision for pre-censorship of the content including reality shows telecast on such TV channels. However, all such TV channels are required to adhere to the Programme and Advertising Codes prescribed under Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. These codes contain a whole range of parameters to regulate programmes and advertisements telecast on TV channels. Action is taken whenever violation of the Codes is brought to the notice of the Ministry.

†Original notice of the question was received in Hindi.